IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 79 of 2005
……..

M/s South Bihar Plastic Private Limited…. ..... Petitioner

Versus

Jharkhand State Electricity Board & Others
…. ..... Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

…….....

For the Petitioner : Mr. Abhijeet Kr. Singh, Advocate.
For the Respondents : Mr. Om Prakash Tiwari, Advocate

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08/07.09.2021.

Heard, learned counsel Mr. Abhijeet Kumar Singh on the instruction of learned counsel for the petitioner, Mr. Shankar Lal Agarwal.

At the very outset, learned counsel, Mr. Abhijeet Kumar Singh has submitted that the dues of Jharkhand State Electricity Board, which was against the petitioner, has already been satisfied to the Jharkhand State Electricity Board, as such, as per instruction petitioner does not want to press this writ petition.

Mr. Om Prakash Tiwari, learned counsel appearing for Jharkhand State Electricity Board (now Jharkhand Urja Vikas Nigam Limited) has submitted that if the amount has already been satisfied and petitioner does not want to press this writ petition, the writ petition may be dismissed as infructuous.

Be that as it may, since the petitioner does not want to press this writ petition, the same is dismissed as not pressed.

However, a copy of this order be sent to the Chairman-cum-Managing Director, Jharkhand Urja Vikas Nigam Limited, Ranchi to verify that whether the amount has been satisfied not not?

(Kailash Prasad Deo, J.)

Sunil/-